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**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI RATAKONDA MURALI- MEMBER JUDICIAL
HON'BLE SHRI NARENDER KUMAR BHOLA- MEMBER TECHNICAL**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 27.09.2019 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) No.263/9/HDB/2019
NAME OF THE COMPANY	Safeway Realtors And Developers Pvt Ltd
NAME OF THE PETITIONER(S)	Cdr. S. K. Naresh
NAME OF THE RESPONDENT(S)	Safeway Realtors And Developers Pvt Ltd
UNDER SECTION	9 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Nandini. S. Bilolikar	Adv.		
Vikram. C. Putlapaga	Adv.	9160876539	Vikram

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

Counsel for Operational Creditor is present. He has filed memo along with annexures stating that notice is stated to have been served at Kurnool, whereas Corporate Debtor's Registered office is in Hyderabad. So, there is no proper service on the Corporate Debtor.

Issue fresh notice to Corporate Debtor to the correct address of the Corporate Debtor. Counsel for Operational Creditor to furnish correct addresses of the Corporate Debtor and Managing Director of the Corporate Debtor including email address. Notice to be sent to the above concerned.

Registry to prepare, Counsel to collect, serve on the Corporate Debtor and file proof of service.

List the matter on 24.10.2019.